

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 88954 of 2018

(Arising out of Order-in-Appeal No. NSK/EXCUSS/000/APPL/91/18-19 dated 19.06.2018 passed by the Commissioner(Appeals) of CGST Customs, Nashik)

M/s Shri Dnyaneshwar SSK Ltd

.....Appellant

Dnyaneshwar Nagar Post Bhende
SK-414605, NEWASA
Ahmednagar, Maharashtra-414605

VERSUS

C.C.E. & S.T., Aurangabad

.....Respondent

Null N-5....Town Centre,,CIDCO,
Aurangabad,,Maharashtra-431030

APPEARANCE:

None for the Appellant

Shri N.N. Prabhudesai, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85255 / 2020

Date of Hearing: 18.02.2020

Date of Decision: 18.02.2020

PER: AJAY SHARMA

A letter has been filed on behalf of the Appellant in the Registry on 09.12.2019 stating that the Appellants have applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the Competent Authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019

r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on 04.11.2019.

2. In view of the above, the Appeal filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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